

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2908  
ANSWERED ON:15.03.2010  
ALTERNATIVE EMPLOYMENT TO RETRENCHED WORKERS  
Ganeshamurthi Shri A.;Patil Shri A.T. Nana

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of the Social Security Scheme under implementation for retrenched Workers;
- (b) whether the Government proposes to chalk out a special social security scheme for the retrenched workers till they get alternative employment; and
- (c) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) to (c): The ESI Corporation introduced a scheme of unemployment allowance (Rajiv Gandhi Shramik Kalyan Yojana) with effect from 1.4.2005 under which insured persons covered under the ESI Scheme for three years or more who lose their jobs due to closure of factory/establishment or retrenchment or permanent disability are provided unemployment allowance in cash equal to 50% of their wage for upto one year. During this period, the insured person and his family are also eligible for medical care. Those insured persons who undergo training at Vocational Training Centres run by the Government are also paid any fee charged by the institution as well as expenses on their travel.